

### Central After Care Homes in Maharashtra

**2976. Shri Pangarkar:** Will the Minister of Education be pleased to state:

(a) the number of Central after-care homes now being run in Maharashtra;

(b) the places where they are located;

(c) the total number of inmates in these homes; and

(d) whether the working of these homes is satisfactory?

**The Minister of Education (Dr. K. L. Shrimali):** (a) and (b). Three after-care homes are now being run in Maharashtra, at Aurangabad, Nagpur and Kolhapur.

(c) and (d). The requisite information is being collected and will be placed on the Table of the Sabha as soon as possible.

### Southern Zonal Council

**2977. Shri Pangarkar:** Will the Minister of Home Affairs be pleased to state:

(a) whether the time and venue of the next meeting of the Southern Zonal Council has been decided by now; and

(b) whether the agenda of the meeting has been fixed?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) Not yet.

(b) Suggestions for inclusion of certain items in the agenda have been received but the agenda has not been finalised so far.

### Pensioners

**2978. { Shri Agadi:  
Shri M. Rampure:**

Will the Minister of Finance be pleased to state the total number of

retired Central Government employees whose total amount of pension including Dearness allowance comes under the categories of below Rs. 5, 10 and Rs. 15 per mensem?

**The Minister of Finance (Shri Morarji Desai):** The information is being collected and will be laid on the Table of the House in due course.

### Pension Settlement

**2979. { Shri Agadi:  
Shri M. Rampure:**

Will the Minister of Finance be pleased to state:

(a) the number of cases pending settlement of pensions of Central Government personnel retired in the year 1959, State-wise;

(b) the number of cases pending for settlement of pensions of the same categories of persons retired before 1959;

(c) whether any action is being taken to expedite the settlement of pensions; and

(d) if so, the details of the orders?

**The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha):** (a) and (b). The information is being collected and will be laid on the Table of the House in due course.

(c) During the past two years certain procedural improvements to reduce delays in the sanction and payment of pensions have been introduced. The rules for the calculation of length of service and emoluments for the purpose of pension have been simplified. A Hand Book of instructions to ensure timely disposal of pension cases is at present under print.

(d) A statement showing the main features of the procedural improvements and simplification in rules is laid on the Table of the House. [See Appendix V, annexure No. 2].